Supplementary Cause List-2 Sr. No. 1

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 47/2020 EMG-CM No. 103/2020 EMG-CM No.104/2020 & EMG-CM No.105/2020

Sher Ali .....Petitioner (s)

Through: - Mr. Basit Manzoor Keng, Advocate (on Video Call from residence in Jammu)

V/s

Asiya Kousar and another

....Respondent(s)

Through:-

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

## ORDER 04.06.2020

## EMG-CM No.104/2020

Present application has been filed by the petitioner for dispensation of filing of affidavit, stamp and court fee etc in support of the writ petition.

For the reasons stated in the application, the same is allowed.

The petitioner shall do the needful within a period of three days from opening of the lockdown.

Application is, accordingly, disposed of.

## EMG-WP(C) No. 47/2020

Learned counsel for the petitioner seeks permission of this Court to withdraw the instant writ petition. Accordingly, the writ petition is dismissed as withdrawn along with connected applications.

(RAJNESH OSWAL) JUDGE

Jammu 04.06.2020 (Muneesh)

